## **Definition and duties of a farmer**

686. SHRI B. LINGAIAH YADAV: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the steps being taken to recognise the duties of the farmers and to declare them as farmers;
  - (b) the steps being taken to amend the laws in this regard; and
- (c) the steps being taken to set up Committee to spell out the definition of farmers in the country in future?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) to (c) As per National Policy for farmers 2007, the definition of a farmer is "A person actively engaged in the economic and/or livelihood activity of growing crops and producing other primary agricultural commodities and will include all agricultural operational holders, cultivators, agricultural labourers, sharecroppers, tenants, poultry and livestock rearers, fishers, bee keepers, gardeners, pastoralists, non-corporate planters and planting labourers, as well as persons engaged in various farming related occupations such as sericulture, vermiculture, and agroforestry. The term also includes tribal families/persons engaged in shifting cultivation and in the collection, use and sale of minor and non-timber forest produce".

The benefits of a scheme being extended to a farmer depends on the scope of scheme and eligibility criteria fixed for the scheme eg. Kisan Credit Card (KCC), benefit is extended to land holding farmers, cultivators, agricultural laboures, share croppers, tenant farmers etc., while in PM-Kisan the benefit is extended to farmers with operational holdings.

Agriculture being a State subject, the State Governments undertake implementation of programmes/schemes for the development of the sector. Government of India supplements the efforts of the State Governments through various schemes/programmes. Land records are under the purview of the State Governments/UTs.

## Infrastructural facilities in agriculture sector

687. SHRI RAJMANI PATEL: DR. AMEE YAJNIK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether the income of farmers has not increased upto the required level due to lack of proper and developed infrastructural facilities in agriculture sector;
  - (b) if so, the details thereof;
- (c) whether Government has launched many new schemes for developing proper infrastructural facilities in agriculture sector in the country and a huge amount has been spent thereon; and
  - (d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) to (d) According to the 'Situation Assessment Survey of Agricultural Households' conducted by National Statistical Office (NSO), the average monthly income per agricultural household is estimated to have increased from ₹ 2115 in 2003 to ₹ 6426 in 2013.

As a State subject, agriculture is the primary responsibility of the State Governments. Union Government, however, supplements their efforts through implementation of various schemes and programmes. With a view to improve infrastructural facilities in the agriculture sector, Government has implemented various new Schemes, *viz.*, Pradhan Mantri Krishi Sinchai Yojana (PMKSY- Per Drop More Crop), Soil Health Card, Paramparagat Krishi Vikas Yojana (PKVY), Mission for Integrated Development of Horticulture (MIDII), Integrated Scheme on Agriculture Marketing, Promotion of Agriculture Mechanization for *in-situ* Management of Crop Residue, etc. Moreover, under the revamped Rashtriya Krishi Vikas Yojana (RKVY), namely, RKVY-RAFTAAR(Remunerative Approaches for Agriculture and Allied sector Rejuvenation), 50 per cent of the regular outlay has been earmarked for infrastructure and assets.

## **Production and import of Fertilizer**

†688. SHRIMATI KANTA KARDAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.